DISINVESTMENT (SHRI ARUN SHOURIE): Sir, I lay on the Table a copy (in English and Hindi) of the Annual Report and Accounts of the Institute of Applied Manpower Research, New Delhi, for the year 1998-99, together with the Auditor's Report on the Accounts. [Placed in Library. See No. LT-2346/00]

## Contract Labour (Regulation and Abolition) Centra! Amendment Rules. 2000

THE MINISTER OF STATE **IN** THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): Sir, I lay on the Table under sub-section (3) of Section 35 of the Contract Labour (Regulation and Abolition) Act, 1970 a copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. 574 (E) dated 30.6.2000 publishing the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 2000. [Placed in Library. See No. LT-2216/00]

- I. Report of the Comptroller and Auditor General of India for the year, 1999, Union Government (Scientific Departments)
- II. Report of the Comptroller and Auditor General of India for the year, 1999, Union Government (Revenue Receipts -Direct Taxes.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATIL): Sir, I lay on the Table, under clause (1) of article 151 of Constitution, a copy each (in English and Hindi) of the following Reports:

- (i) Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 1999 (No. 5 of 2000) Union Government (Scientific Departments). [Placed in Library. See No. LT-2222/00)
- (ii) Report of the Comptroller and Auditor General of India for the year ended 31st March, 1999 (No. 12 of 2000) Union

Government (Revenue Receipts - Direct Taxes). (Placed in Library. See No. LT-2224/00]

## MESSAGES FROM THE LOK SABHA

- (I) The Uttar Pradesh Reorganisation Bill, 2000.
- (II) The Bihar Reorganisation Bill, 2000
- (III) The Cable Television Networks (Regulation) Amendment Bill, 2000.
- (IV) The Army and Air Force (Disposal of Private Property) Amendment Bill, 2000.
- (V) The Chemical Weapons Convention Bill, 2000.
- (VI) The All-India Institute of Medical Sciences (Amendment) Bill, 2000.
- (VII) The Indian Power Alcohol (Repeal) Bill, 2000.

THE SECRETARY-GENERAL: Sjr, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

**(I)** 

"In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that the following amendments made by Rajya Sabha in the Uttar Pradesh Reorganisation Bill, 2000, at its sitting held on the 10<sup>r?</sup> August, 2000, were taken into consideration and agreed to by Lok Sabha at its sitting held on Friday, the li<sup>lh</sup> August, 2000:-

## Clause 5

- 1. That at page 3, line 1, for "25" substitute "26"
- 2. That at page 3, line 2,-